

Regulation of Private Educational Institutions

*50. SHRI KAMAL AKHTAR:

SHRI NAND KISHORE YADAV:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there is any mechanism to regulate private educational institutions affiliated to Central Board of Secondary Education (CBSE) and Council for Indian School Certificate Examination (CISCE), including the minority institutions;

(b) if so, the details of the procedure to regulate admission, admission fees, and curriculum of these institutions;

(c) if not, the reasons therefor; and

(d) the action taken against such institutions which have violated Government norms in this regard in the last two years till 30 June 2009, State-wise and year-wise?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): (a) to (c) Yes, Sir. The schools affiliated to Central Board of Secondary Education (CBSE) have to follow the provisions of the Affiliation Bye-laws, the Examination Bye-Laws, and also circulars and guidelines issued from time to time, whereas schools affiliated to Council for the Indian School Certificate Examination (CISCE) have to follow the "Guidelines for Affiliation". The nature of the regulation is circumscribed by the Constitutional guarantees for the minority institutions.

CBSE has the following provisions on admission fees, admission procedure and curriculum to be followed by its affiliated schools:-

- (i) Fees charged should be commensurate with the facilities provided by the institution. Fees should normally be charged under the heads prescribed by the Department of Education of the State/U.T for schools of different categories.
- (ii) No capitation fee or voluntary donations for gaining admission in the school or for any other purpose should be charged/ collected in the name of the school.
- (iii) Admission in the school affiliated to CBSE shall be made without any distinction of religion, race, caste, creed, place of birth or any of them.
- (iv) A school affiliated to CBSE shall follow the syllabus prescribed by National Council of Educational Research and Training (NCERT) for middle classes. The secondary and senior secondary classes of the school should follow the syllabus prescribed by CBSE, which is based on the model syllabus prepared by NCERT.

CISCE has prescribed the following:

- (i) The fees charged by the school should be commensurate with the facilities provided.
- (ii) No school is allowed to charge capitation fees in any form or to accept donations for the purpose of admission of pupils.

(iii) The schools affiliated to CISCE are required to follow the curriculum for classes IX to XII as prepared by CISCE.

(d) State-wise details of the complaints received by CBSE and action taken thereon in the last two years are given in the Statement.

Statement

*Details of the complaints received by CBSE in the last 2 years upto
30.06.2009 and action taken*

Sl. No.	Type of Complaint	States involved		Action	Taken
1	Hike in fee	Kerala	2009-01 2008-04	Enquiry Committee appointed. Comments of the schools were asked for. In one case, the complaint was not substantiated.	
		Maharashtra	2009-06 2008-01	Comments of the schools asked for. The school was asked to refund the fee	
		Karnataka	2009-01 2008-01	Comments of the school asked for. Comments of the schools were asked for and on enquiry, no violation was found.	
		Himachal Pradesh	2007-01	Comments of the school asked for. The school has returned the extra fee charged.	
		Gujarat	2009-01	Comments of the school asked for.	
		Delhi	2009-01 2007-03	Comments of the school asked for. Comments were asked for. In one case, the school justified its stand and in another case the school has refunded the extra fee.	
		U.P	2007-01 2008-01	Comments of the schools were asked for. The school has been able to justify its action. Comments of the school were asked for. The school refunded the extra fee.	
2.	Irregularities in granting admission	Maharashtra	2008-01	Comments of the school were asked for and the school was able to justify its stand.	
		U.P.	2007-01	Comments of the school were asked for and the school justified its action.	

In all such cases complaints received are examined and are forwarded to the concerned schools for offering their comments amongst supporting documents. The replies submitted by such schools are processed and in the event of substantial evidences, further inquiry is conducted and appropriate action is taken as per the provisions of the Affiliation Bye-Laws of the Board. Cases of gross violation may lead to disaffiliation of the school